

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY, THE TWENTY SECOND DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT APPEAL NO: 678 OF 2012**

Writ Appeal under clause 15 of the Letters Patent filed against the order dated 31.10.2008 in WP.No.5871 of 2001 on the file of the High Court.

**Between:**

1. The Govt. of A.P., Rep. by its Secretary, Industries and Commerce (M.I.) Dept., Secretariat Buildings, Hyderabad.
2. The Director, Mines and Geology, Warangal.
3. The Deputy Director, Mines and Geology, Warangal.
4. The Assistant Director, Mines and Geology, Warangal.
5. The Assistant Director, Mines and Geology, Khammam

**.....APPELLANTS/RESPONDENTS**

**AND**

1. M/s.Novel Granites Ltd., rep.by its Managing Director, E.Vijaya Kumar Rao, S/o.Late E.Narasimha Rao, aged 65 years, R/o.10-3-31/6, East Marredpally, Secunderabad.
2. M/s.Aristocrat Flooring (P) Ltd.Rep.by its Director, S.Sivasankar Rao, S/o.S.Venkataramana Rao, Aged 47 years, R/o.3-5-1093/22/1, Venkateswara Colony Narayanaguda, Hyderabad.
3. M/s.Srinivasa Granites, Rep.by its Managing Director, T.Venkat Rao, S/o.Subbaiah, Aged 36 years, R/o.Khammam District.
4. M/s.Sreerama Granites, Rep. by its Managing Partner Thota Venkatakrishna Reddy, S/o.Thota Venkat Reddy, aged 45 years, R/o.11-117 A5-1, Abbasnagar , Kurnool.
5. M/s.Ramakrishna Granites Pvt Ltd., Rep.by its Director, R.Venkata Subba Reddy, S/o.R.Pullu Reddy, aged 41 years, R/o.7-5-1, Nehru Nagar, Dhone, Kurnool.
6. M/s.L.S.Granites, rep.by its Managing partner, K.Srinivasa Rao, S/o.K.Sri Ramachandra Rao, aged 38 years, R/o.781, Vasanthnagar, Kukatpally, Hyderabad.

**....RESPONDENTS/PETITIONERS**

**Counsel for the Appellants : THE ADDITIONAL ADVOCATE GENERAL**

**Counsel for the Respondents : Ms. P. VIJAYA LAKSHMI, REPRESENTING**

**M/s. N.SOBHA**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT APPEAL No. 678 of 2012**

**JUDGMENT:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Md. Imran Khan, learned Additional Advocate General appears for the appellants.

Ms. P. Vijaya Laxshmi, learned counsel represents Ms. N. Shoba, learned counsel for the respondents.

2. This intra court appeal emanates from an order dated 30.10.2008 passed by the learned Single Judge in Writ Petition No.5871 of 2001.
3. Learned Additional Advocate General fairly submits that the controversy involved in the Writ Appeal is squarely covered by judgment dated 11.01.2024 rendered in Writ Appeal No.1345 of 2009.
4. In view of the aforesaid submission and for the reasons assigned in the aforesaid judgment, the Writ Appeal is

disposed of with liberty to the appellants to seek revival of the Writ Appeal, if anything survives for adjudication.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**Sd/- B. SATYAVATHI  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To

1. The E.Vijaya Kumar Rao, S/o.Late E.Narasimha Rao, Managing Director, M/s.Novel Granites, Ltd., R/o.10-3-31/6, East Marredpally, Secunderabad-500 026.
2. The S.Sivasankar Rao, S/o.S.Venkataramana Rao, Director, M/s.Aristocrat Flooring (P) Ltd., R/o. 3-5-1093/22/1, Venkateswara Colony Narayanaguda, Hyderabad.
3. The T.Venkat Rao, S/o.Subbaiah, Managing Director, M/s.Srinivasa Granites, R/o. Khammam District.
4. The Thota Venkatakrishna Reddy, S/o.Thota Venkat Reddy, Managing Partner, M/s.Sreerama Granites, R/o. 11-117 A5-1, Abbasnagar, Kurnool.
5. The R.Venkata Subba Reddy, S/o.R.Pulla Reddy, Director, M/s.Ramakrishna Granites Pvt Ltd., R/o.7-5-1, Nehru Nagar, Dhone, Kurnool.
6. The K.Srinivasa Rao, S/o.K.Sri Ramachandra Rao, Managing Partner, M/s.L.S.Granites, R/o. 781, Vasanthnagar, Kukatpally, Hyderabad.
7. Two CCs to the ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to M/s N.SOBHA, Advocate [OPUC]
9. Two CD Copies

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**HIGH COURT**

**DATED:22/08/2024**



**JUDGMENT**

**WA.No.678 of 2012**

**DISPOSING OF THE W.A**

**• WITHOUT COSTS.**

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